

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5319/2025

KANCHHU

Appellant(s)

VERSUS

PRAKASH CHAND & ORS.

Respondent(s)

IA No. 205390/2024 - EXEMPTION FROM FILING O.T.

Date : 22-04-2025 This matter was called on for pronouncement of judgment today.

For Appellant(s) : Mr. Brajesh Pandey, Adv.
Mr. Paramhans Sahani, Adv.
Mr. Sunil Kumar Pandey, Adv.
Mr. S.k. Tripathi, Adv.
Mr. Hemant Kumar Niranjan, Adv.
M/S. Brajesh Pandey & Associates, AOR

For Respondent(s) : Mr. Kiran Kumar Patra, AOR
Mr. Chandan Maity, Adv.
Mr. Preetish Sahu, Adv.

1. Hon'ble Mr. Justice Dipankar Datta pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manmohan.
2. The appeal stands allowed, in terms of the signed reportable judgment.
3. Pending application(s), if any, stand disposed of.

(JATINDER KAUR)
P.S. to REGISTRAR

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)